

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR DR. K.ARUL

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6269/2015

STATE OF UTTAR PRADESH THR. PRINCIPAL SECRETARY, HOME DEPARTMENT
Petitioner(s)

VERSUS

HOSHIYAR SINGH Respondent(s)
WITH
SLP(Cr1) No. 6868/2015
(With appln.(s) for exemption from filing O.T. and appln.(s) for
c/delay in refiling SLP and Office Report)

Date : 16/12/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. V.C. Shukla, Adv.
Mr. Apoorv Kurup, Adv.

For Respondent(s)

Mr. Mohit Singh, Adv.
Mr. Sudhir Naagar, Adv.UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1) No. 6269/2015

Counter affidavit has yet not been filed by the sole
respondent, despite order dated 28.9.2015. Four weeks' time,
as last opportunity, is granted for the same.

SLP(Cr1) No. 6868/2015

The Ld. Counsel appearing on behalf of respondent No.1 -
Signature Not VerifiedState undertakes to file vakalatnama and counter affidavit.
Digitally signed by
Rupam Dhamija
Date: 2015.12.16
17:54:35 IST
Reason:Four weeks' time is granted for filing vakalatnama and counter
affidavit.

Item No.59

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Four weeks' time is granted to respondent No.2 for filing
counter affidavit.

List again on 29.2.2016.

(DR. K.ARUL)
Registrar